

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Review Application No. 48/92 in OA 320/90

Shri V.N. Katole

... Applicant

V/s

Union of India through
the Sr. Supdt. of Post Office
Akola & 3 ors.

... Respondents.

CORAM: Hon'ble Shri Justice U.C. Srivastava, Vice Chairman
Hon'ble ~~Shri M.Y. Priolkar~~, Member (A)

TRIBUNAL'S ORDER

DATED: 7.4.92

X Per Shri U.C. Srivastava, Vice Chairman X


This ~~related~~ review application ^{is received} along with an application for condonation of delay. The ^{is} reason for delay which has been stated in the application that the papers ^{were} are forwarded to the Additional Standing Counsel for seeking opinion. ^{to} there after it was decided prepare a review application. No date whatsoever has been pointed out and the judgement/ ^{was} admittedly received on 9.7.91 and the review application has been filed on 12.2.91. The so called cause is not sufficient cause and no case for condonation of delay has been made out. Even otherwise also the case does not call for a review. The scope of review application is limited and the same does not need re-hearing or taking the written arguments in the shape of review application after the judgement is delivered and re-call the judgement and re-hear the parties. The applicant's to the review application viz Union of India and its officers who were respondents to the main application have not given any such ground on which the review application is permissible. And according to them the Tribunal ~~has~~ ^{is} not equated the case of one Udapurkar with the respondents and that it has not appreciated that out of 39 charge sheeted employees including the respondent the punishment order against 38 employees is maintained in the appeals and petition. Hence the case cannot be

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equated. We have taken into consideration all the relevant facts and ^{the} so called grounds which ~~have~~ been pointed out cannot ^{be} said to be an error much less ~~than~~ an error apparent on the face of the record and no case even on merit has been made out. The review application is dismissed summarily.



(M.Y. PRIOLKAR)
MEMBER (A)



(U.C. SRIVASTAVA)
VICE CHAIRMAN